

MINISTRY OF FINANCE**(Department of Revenue)**

(CENTRAL BOARD OF DIRECT TAXES)

NOTIFICATION

New Delhi, the 21st April, 2023

S.O. 1831(E).—In exercise of the powers conferred by clause (ii) of sub-section (1) of section 35 of the Income-tax Act, 1961 (43 of 1961) read with Rules 5C and 5E of the Income-tax Rules, 1962, the Central Government hereby approves '**National Institute of Design, Ahmedabad (PAN: AAATN1137D)**' under the category of '**University, College or Other Institution**' for 'Scientific Research' for the purposes of clause (ii) of sub-section (1) of section 35 of the Income-tax Act, 1961 read with rules 5C and 5E of the Income-tax Rules, 1962.

2. This Notification shall apply with effect from the date of publication in the Official Gazette (i.e., from the Previous Year 2023-24) and accordingly shall be applicable for Assessment Years 2024-2025 to 2028-2029.

[Notification No. 23/2023/F. No. 203/07/2022/ITA-II]

CASTRO JAYAPRAKASH T., Under Secy.

Explanatory Memorandum : It is certified that no person is being adversely affected by granting retrospective effect to this notification.